

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1361**

TO BE ANSWERED ON THE 27TH JULY, 2021/ SRAVANA 05, 1943 (SAKA)

CCTV CAMERAS IN POLICE STATION

1361. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court had earlier ordered installation of CCTV in all the Police Stations across the country with night vision and keep footage for twelve months including in the offices of all the investigating agencies;**
- (b) if so, the details thereof;**
- (c) the number of offices of investigating agencies including police stations installed with CCTVs;**
- (d) whether Supreme Court has expressed its concern due to delay in installation of CCTV and asked all the States, Union Territories and Government for the reasons for delay in executing its order and submit a roadmap for its installation including expenditure involved for this purpose; and**
- (e) the action taken or being taken by the Government in this regard in consultation with States/UTs?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) to (e): The Hon'ble Supreme Court, in its order dated 02.12.2020, gave detailed direction to States/Union Territories and Union of India for installation of CCTV cameras in all police stations and offices of central investigation agencies. The apex court in its last hearing held on 06.04.2021, directed for allocation of budget to the central agencies within one month

from the date of order and for implementation of complete order within a period of six months from the date of allocation of budgets. The central investigation agencies have been requested on 13th April, 2021 for allocation of budget and installation of CCTV cameras in their offices within the timeframe given by the Hon'ble Court. States/Union Territories are already impleaded in the case for filing status report on installation of CCTV Cameras in Police Stations, directly before the Hon'ble Court. As police is a State subject the information regarding number of police stations having CCTVs is not maintained at the level of Central Government.

An advisory dated 8.7.2021 has been issued to State/UT Governments for installation of CCTV cameras in all police stations.

Although 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India, financial assistance for modernisation of State police forces is provided under the scheme of 'Assistance to States for Modernisation of Police'. Under this scheme, States have been given flexibility to formulate State Action Plan (SAPs) as per their strategic priorities and requirements. It may also be noted that in the light of order dated 2.12.2020 of Hon'ble Supreme Court, the State Governments had also been advised to include their requirement of installing CCTV cameras in each and every police station in their proposals for the year 2021-22.